

Rules, 2012 for registration and regulation of Clinical Establishments including those in the private sector. In the States/Union Territories where the said Act is in force, the clinical establishments are required to meet the norms such as minimum standards of facilities and services, minimum requirement of personnel, maintenance of records and reports and displaying of rates at a conspicuous place. The clinical establishments are also required to follow Standard Treatment Guidelines issued by the Central/State Governments and charge rates for each type of procedure and service within the range of rates determined from time to time. The implementation and enforcement of the said Act falls within the ambit of the States/Union territories.

Also, as per Medical Council of India's (MCI) regulations *viz.* Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002, MCI or the appropriate State Medical Council have been empowered to take disciplinary action against a registered medical practitioners for complaints of medical negligence. The complaints related to overcharging, deficiency in medical care, etc. can also be filed in District/State/National Consumer Disputes Redressal Forums under the Consumer Protection Act. Further, depending upon the nature of carelessness and criminal act, the relevant sections of Indian Penal Code/Criminal Procedure Code are also applicable.

#### **Swine flu cases**

†1013. SHRIMATI KANTA KARDAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether number of cases of swine flu (H1N1) have come to light recently, if so, the details thereof;

(b) the measures being taken/proposed to be taken by Government for its prevention;

(c) the steps taken/proposed to be taken by Government to facilitate for immediate treatment to the patients of swine flu; and

(d) whether Government proposes to start any campaign to spread awareness among people and the steps being taken by Government for this?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (d) As on 27.01.2019, 4571 cases and 169 deaths have been reported due to Seasonal Influenza A (H1N1 / Swine Flu) in the Country during the year 2019. The Ministry of Health and Family Welfare

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†Original notice of the question was received in Hindi.

(MoHFW) is in constant touch with the States/UTs to know their preparedness to control the disease. Availability of drugs, hospital beds, ventilators, etc. for treatment of Seasonal Influenza A (H1N1 / Swine Flu) is constantly checked from the States and wherever required, assistance is provided. States have been asked to earmark separate wards/beds for patients of swine flu with adequate number of ventilators. Integrated Disease Surveillance Programme assisted Lab network of 12 laboratories are providing lab support. The other actions taken by the Government in this regard are as under:

- i. Video conferences are held regularly with the Nodal Officers of the States to review their preparedness to combat H1N1 cases. The situation was last reviewed by the Ministry on 21.1.2019 and 06.02.2019.
- ii. The Union Minister for Health and Family Welfare reviewed the preparedness of the States on 17.01.2018, 25.4.2018 and 16.10.2018.
- iii. Video conferencing by MoHFW with the Senior Officers of States/UTs on 17.10.2018, 25.10.2018, 21.01.2019 and 11.02.2019.
- iv. The situation is also regularly reviewed by the Joint Monitoring Group. Last meeting of this group was held on 22.10.2018.
- v. Details of the manufactures for human influenza vaccine in India shared with all States/UTs on.
- vi. MoHFW has provided guidelines on categorization of patients, treatment protocol and guidelines on Ventilatory management to the States/UTs. These guidelines have also been made available on the website of the Ministry ([www.mohfw.nic.in](http://www.mohfw.nic.in)) and National Centre for Disease Control (NCDC) ([ncdc.gov.in](http://ncdc.gov.in)). State Governments/UTs have also been advised to vaccinate health care workers dealing with H1N1 cases.
- vii. MoHFW has advised State Governments to engage Collectors, and through Collectors, the field level functionaries including Patwaris and ASHA workers for extensive public awareness campaign at ground level. MoHFW has assured all possible help to State Governments in containing and combating the menace of Swine flu.
- viii. MoHFW regularly conducts press conference on Swine flu.

Government of India is constantly supporting the States/UTs to tide over shortages of drugs, during crisis.